

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No.725 of 1999.

Wednesday this the 12th day of March 2003.

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

1. Munim Singh
S/o Shri Pathi Ram.
2. Radhey Shyam Chaturvedi
S/o Shri Sur Nath Chaturvedi.
3. Ramesh Singh
S/o Shri Sahib Singh
4. Murli Dhar Yadav
S/o Shri Radha Krishan.
5. Bhure Khan
S/o Shri Shamli Khan.
6. Pritam Chand Sharma
S/o Munshi Ram Sharma.
7. Hira Lal Berwa
S/o Gopal Lal
All R/o 1-2, C.P.O Compound,
Agra.

.....Applicants.

(By Advocate: Sri R.N. Sharma)

Versus.

1. The Union of India
through its Secretary,
Department of Telecommunication,
Sanchar Bhawan,
New Delhi.
2. The Chief General Manager,
Telecom
Dehra Dun.
3. The General Manager,
Telecom,
Agra.
4. The Deputy General Manager,
Telegraph,
Agra.

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5. The Divisional Engineer,
Telegraph (Rural),
Agra.

.... Respondents

(By Advocate : Shri D.S. Shukla)

O R D E R

By this application filed under section 19 of Administrative Tribunals Act, 1985, applicants have prayed for a direction to respondents to regularise the applicants as they had already completed 10 years of service on the post of Regular Mazdoor.

2. Applicants were serving in Telecommunication Department, which has been converted into a Corporation known as Bharat Sanchar Nigam Limited. This Tribunal has no jurisdiction to hear the disputes against the Bharat Sanchar Nigam Limited, ^{as} Central Government has not yet issued any notification under section 14(2) of Administrative Tribunals Act, 1985.

3. The legal position in this regard has been settled by Division Bench Judgments of Delhi High Court and Mumbai High Court reported in Shri Ram Gopal Verma Versus Union of India and another 2002(1)SLJ 352 and B.S.N.L. Versus A.R. Patil and others 2002(3)ATJ 1, respectively.

4. The O.A. is accordingly dismissed as not maintainable. No order as to costs.


Vice-Chairman

shukla/-